

ITEM NO.19

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39105/2024

[Arising out of impugned final judgment and order dated 30-05-2024 in A482 No. 11809/2023 passed by the High Court of Judicature at Allahabad]

AJAY KUMAR CHANDRA PRAKASH BEHETI & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 258877/2024 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS AND IA No. 258878/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Navin Pahwa, Sr. Adv.

Mr. Bharat Thakorlal Manubarwala, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. It is submitted by the learned senior counsel, Mr. Naveen Pahwa, appearing for the petitioners that the reference of PMLA with regard to the Section 420 of Indian Penal Code, made in the impugned order, is totally misplaced and unwarranted. He further submits that the PMLA proceedings filed by the Enforcement Directorate (ED) by way of SLP(Crl.) No. 10005/2023, referred to in the office report, are in respect of different predicate offence.

3. Issue notice, returnable after two weeks.

4. In the meantime, until the next date of hearing, the operation and effect of the impugned order so far as the observations made therein with regard to Section-420 of the Indian Penal Code are concerned, shall remain stayed.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)